

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NO. 577 of 2018 & IA No.1562 of 2018

Dated: 2nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Mahfooz Nazki

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

ORDER
IA No.1562 of 2018
(For substitution as the Respondent No.2)

Learned counsel appearing for the Appellant submitted that in the light of the statement made the application, the same may kindly be accepted in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

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The learned counsel, Mr. Hasan Murtaza, appearing for the second Respondent prays for four weeks time for carrying out necessary amendments due to change of company and to enable him to file reply in the matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel for the second Respondent is permitted to file his reply in the matter by 30.11.2018, after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by the Appellant by 21.12.2018, after duly serving copy to the appearing Respondents.

List the matter on **21.12.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for Respondents.

The interim relief granted earlier by this Tribunal is extended till the next date of hearing.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N.K. Patil)
Judicial Member